



**The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2020**

Act 20 of 2020

**Keyword(s):**

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**PART-I****HARYANA GOVERNMENT  
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th September, 2020

**No. Leg. 30/2020.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

**HARYANA ACT NO. 20 OF 2020****THE HARYANA MANAGEMENT OF CIVIC AMENITIES AND INFRASTRUCTURE  
DEFICIENT MUNICIPAL AREAS (SPECIAL PROVISIONS) AMENDMENT ACT, 2020****AN  
ACT**

*further to amend the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2016.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

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| <p><b>1.</b> (1) This Act may be called the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Act, 2020.</p> <p>(2) It shall be deemed to have come into force with effect from the 21st April, 2016.</p>   | <p>Short title and commencement.</p>                     |
| <p><b>2.</b> In section 4 of the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Act, 2016,-</p> <p>(i) in sub-section (1), for the words “three years”, the words “five years” shall be substituted; and</p> <p>(ii) in sub-section (2), for the words “three years”, the words “five years” shall be substituted.</p> | <p>Amendment of section 4 of Haryana Act 14 of 2016.</p> |

**BIMLESH TANWAR,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.**